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THE MINISTER OF STATE IN THE DEPARTMENT **INDUSTRIAL** OF DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) and (b) M/s. Bureau Veritas, a body corporate incorporated in France, is a foreign ship classification society which has been allowed under Foreign Exchange Regulation Act, 1973 ten continue to operate as a branch of the overseas parent company. The branch is engaged mainly in classification of ships. As per the Auditors' Report attached to the Profit and Loss Account and Balance Sheet filed by the company with the Registrar of Companies in respect of its Indian division for the year ending 31.12.86. the branch is not engage 1 in any manufacturing activity. However, the company is also engaged in the inspection of non-miarine industrial machinery equipment on behalf of Private Sector and Public Sector Organisations since long before FERA, 1973 came into force. The company was allowed to continue this activity pending growth of a domestic ship classification society i.e. Indian Register of Shipping to undertake this activity. This permission has been withdrawn w.e.f. 31st December, 1986. The company has been given suitable extension of time to complete its in hand contracts.

## Forming of an Indian Company by M/s. Bureau veritas

2308. SHRI BEKAL UTSAHI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that M/s. Bureau Veritas, Bombay has 'approached the Central Government for forming an Indian Company with 60 per cent Indian holding; and
- (b) if so, what are the details in this regard indicating the present status of the application made by the company?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) and (b) Shri P. B.

Warrier and Shri M. C. Bhatia, C|o Bureau Veritas, Bombay, submitted an application dated 5.10.1987 for information whether the name "Verin-dia Services Private Limited" with which they propose to register a conv pany, is available within the meaning of Section 20 of the Companies Act, 1956. As the proposed name adopts a part of the name "Bureau Veritas", the Registrar of Companies has asked the applicant to submit a no objection certificate from M/s. Bureau Veritas which is still awaited.

ग्रौद्योगिक विकास के लिए विशेषश समिति

> 2309 भी प्रजीत सिंह : भीमती रेणुका चौधरी .

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पिछड़ें क्षेत्रों में बौद्यौगिक विकास के लिए उपाय सुझाने के लिए सरकार द्वारा 1985 में गठित की गयी विशेषज्ञ समिति ने ग्रमनी रिपोर्ट प्रस्तुत कर दी है; और
- (ख) यदि हां, तो सरकार को यह रिपोर्ट किस तारीख को प्राप्त हुई और सरकार द्वारा इस संबंध में की गयी कार्यवाही का ब्यौरा क्या है?

उद्योग मंत्रासय में झौद्योगिक विकास विभाग में राज्य मंत्रो (श्री एम । अहणाचल ): (क) और (ख) पिछड़े क्षेत्रों के विकास के लिए विद्यमान प्रोत्साहन योजना की समीक्षा/संशोधन करने के लिए गठित अंतर-मंत्रालयीय समिति ने अपनी रिपोर्ट 24-12-86 को प्रस्तुत कर दी थी। रिपोर्ट सरकार के विचाराधीन है।

## Restrictions on use of Foreign Trade Marks

2310. SHRI SURESH KALMADI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have taken a decision **not** 

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•to allow the use of Foreign Trade Marks while granting Industrial Licences or clearing foreign collaborations;

- (b) whether it is also a fact that many of the companies are using foreign trade marks, even though they are specially forbidden to use them; and
- (c) what is the existing system for monitoring the use of trade marks so as to see that the condition of not using foreign trade marks is adhered to and what action is taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) While approving foreign collaborations, a condi\* tion is laid down that the use of foreign brand names will not be allowed on products meant for internal sales.

(b) and (c) Under the existing law. there is no restriction on the use of foreign trade marks provided it does not involve any direct or indirect consideration in foreign exchange. Any trade mark can be used without registration or before or after the expiry of registration without the protection afforded by the Trade and Merchandise Marks Act.

## भोपाल गैस पीड़ितों को मुम्राधना

2311. श्रीमती बीणा दर्मा: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) यूनियम कार्बाइड कंपनी द्वारा भोपाल गैंस पीड़ितों के लिए मुश्रावजें के रूप में कितनी धनराशि मंजूर की गई है;
- (ख) भोपाल मैस पीड़ितों में इस धनराशि के कब तक बांटे जाने की संभावना है ग्रौर भुगतान किस प्रकार किया जायगा ; ग्रौर

(ग) भोपाल गैस पीड़ितों को राहत के तौर पर भारत सरकार और राज्य सरकार द्वार, कितनी-कितनी धनराशि स्रावंटित की गई है?

उद्योग मंत्रासय में रसायन और पेट्रो-रमायन विभाग में राज्य मंत्री (थीं आर के जयचन्द्र सिंह): (क) यूनियन कार्बाइड कार्पोरेशन द्वारा भोगाल गैस पीड़ितों के लिए मुखाबजे के रूप में कोई राशि स्वीकृत नहीं की गई है।

(ख) गैस पीड़ितों को मुआवजे की राणि के वितरण की प्रक्रिया मुख्य वर्जे की राणि की प्राप्ति के पण्चात् ही अरम्भ हो सकती है।

भोपाल गैस रिसाब बासदी (दावों पर कार्यवाही) प्रधितियम, 1985 की धारा 9 द्वारा प्रदत्त शक्तियों के प्रंतगंत, भोपाल गैस रिसाब बासदी (दावों का पंजीयन एवं कार्यवाही), योजना, 1985 के नाम से जानी जाने वाली एक योजना बनाई गई है थीर मुशाबजे की राणि जब भी प्राप्त होगी इस योजना के अनुसार वितरित की जाएगी।

(ग) गैस पीडि़तों की सहायता के लिए केन्द्र सरकार द्वारा मध्य प्रदेश सरकार क: 55 करोड़ रुपये का मध्याविध ऋणहै।

## Auto parts Research and Development Centre in Punjab

- 2312. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of INDUSTRY be pleased to state:
- (a) whether the Government ol Punjab ha<sub>s</sub> urged the Central Government to sanction a UNDP funded Auto Parts Research and Development Centre in that State;
- (b) if so, since when this proposal is pending with the Central Govern ment; and
- (c) by when a final decision is likely to be taken in the matter?